६६. श्री नवाब सिंह चौहान : क्या शिक्षा तथा वैज्ञानिक गवेषगा मंत्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीय भौतिक ग्रनुसंधानशाला ने रूस द्वारा पिछले ग्रबलूबर मास में छोड़े गये राकेट भू-उपग्रह के बारे में क्या क्या जानकारी प्राप्त की है ग्रौर कितने समय तक बह इसके संकेतों को रिकार्ड कर सके; भौर

(ख) इस सम्बन्ध में ग्रनुसंधानशाला का प्रतिवेदन क्या है?

ROCKET SATELLITE

66. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of EDUCATION AND SCIENTIFIC RESEARCH be pleased to state:

(a) what information has been collected by the National Physical Laboratory about the rocket satellite launched by Russia in October last and for how long they were able to record its signals; and

(b) what is the report of tha Laboratory about it?]

शिक्षा तथा वैज्ञानिक गवेवगा मंत्री (मौलाना ग्राबुल कलाम ग्राजाद): (क) तथा (ख). "वीप" के कुछ संकेत रिकार्ड किये थे परन्तु कोड का ज्ञान न होने के कारण, निरोक्षण कार्य रोक दिया गया और कोई विवरण संग्रहीत न किया जा सका।

7 [THE MINISTER OF EDUCATION AND SCIENTIFIC RESEARCH (MAU-LANA ABUL KALAM AZAD): (a) and (b). Some records of the 'beep' signals were made but as the code was not known, the observations were discontinued and no report could be compiled.

केरल शिक्षा विश्वेषक का विरोध करने के लिये केरल से प्रसिनिधिमंडल

६७. श्री नवाक सिंह चौहान : क्या विक्सा तथा वैज्ञानिक गवेबरुगा मंत्री यह बतानं की कृपा करेंगे कि :

(क) क्या यह सच है कि श्रक्तूबर, १६५७ के प्रथम सप्ताह में केरल राज्य का एक प्रसिनिधिमंडल केरल सरकार के शिक्स विधेयक के विरोध में शिक्षा मंत्री में प्रिला वा ; श्रीर

(ख) यदि हां, तो उसने क्या विचार प्रकट किये व सरकार ने उस सम्बन्ध में क्या कांग्रवाही की ?

KERALA DEPUTATION ON PROTEST AGAINST EDUCATION BILL OF KBBALA

67. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of EDUCATION AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether it is a fact that a deputation from the Kerala State waited on the Education Minister in the 1st week of October 1957 to protest against the Education Bill of the Kerala Government; and

(b) if so, what views were expressed by them and what action Government have taken in the matter?]

शिक्षा तथा वैज्ञानिक गवेष एग मंत्राखय के राज्य मंत्री (डा॰ के॰ एल॰ श्रीमाली): (क) तथा (ख). हां, केरल राज्य का एक प्रतिनिधिमंडल, व्रक्तूबर के पहले सप्ताह में शिक्षा मंत्री से मिला था ग्रोर उसने केरल सरकार के शिक्षा बिल के विषढ एक याचिका पेश की थी। वह याचिका सरकार के विचाराधीन है।

||THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH (DR. K. L. SHRIMALI): (a) and (b). Yes, a deputation from the Kerala State met the

[] English translation.

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Education Minister in the first week of October and submitted a memorial in protest against the Education Bill of the Kerala Government. The memorial is under consideration of Government.]

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY THE GOVERNMENT ON VARIOUS ASSUR-ANCES, PROMISES AND UNDERTAKINGS

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): Sir, on behalf of Mi-. A. K. Sen, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each: —

- (i) Statement No. II—Eighteenth Session, 1937.
- (ii) Statement No. IV—Seventeenth Session, 1957.
- (iii) Statement No. XIV—Thirteenth Session, 1956.

[See Appendix XIX, Annexure Nos. 33 to 35 for (i) to (iii).]

REPORT OF THE REHABILITATION FIWAMCE ADMINISTRATION

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table, under subsection (2) of section 18 of the Rehabilitation Finance Administration Act, 1948, a copy of the Report of the Rehabilitation Finance Administration for the half year ended the 30th June, 1957. [Placed in Library. See No. LT-404/57.]

NOTIFICATION PUBLISHING AMENDMENTS IN THE ALL INDIA SERVICES (PROVIDENT FUND) RULES, 1955

THE MINISTER 3F STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR) : Sir, I beg to lay on the Table, under sub-section (2) cf section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification S.R.O. No. 3701, dated the 14th November, 1957, publishing certain amendments in the All India Services (Provident Fund) Rules, 1955. [Placed in Library. *See* No. LT-399/57.]

THE NAVY BILL, 1957—continued.

SHRI MAHABIR PRASAD (Uttar Pradesh): Mr. Chairman, yesterday I was referring to the 'petty officers'. It has been suggested in one of the amendments that the words, 'petty officer', and the *Chief petty officer', be substituted by the words, 'junior officer' and Chief junior officer'. In the Navy, acting sub-lieutenants, sublieutenants and lieutenants are regarded as junior officers, and if the suggested change is accepted, it will create confusion, and therefore, I would request the House to keep thesa words as they are.

Now, Sir, in one of the speeches objection has been taken about the purchase of the aircraft carrier. Well, if not for offence, for defence all kinds of weapons are necessary, and aircraft carrier is one of the necessary things. Besides the aircraft carrier our Navy is short of so many modern equipments. For example, our coast is 4,000 miles long but we have very few survey ships, and one survey ship takes about a year to survey 20 to 25 miles of the coastline. Now, with the present number of survey ships it will take a long time to survey the entire coast and it is very necessary to have these surveys periodically to know about the conditions of the coast. Therefore, more survey ships are also necessary for the Navy. Similarly we do not have modern destroyers. Those are also a necessity, but that is the subject-matter of a different debate.

Now it has been pleaded that the ratio of promotion from ratings to officers be fixed at $33 \ 1/3$ per cent. The basic education of the ratings is